



2026:AHC:57035

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6778 of 2026

Nirmal Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gyan Prakash Tiwari,
		Kamlesh Tiwari
Counsel for Respondent(s)	:	C.S.C., Sanjay Kumar
		Upadhyay

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State, Sri S. K. Upadhyay, learned counsel for the respondent no.7 and perused the record.

2. The basic relief sought by the spetitioners in the present petition is to direct the respondent no.2-Additional Commissioner (Judicial-I), Varanasi Mandal, Varanasi to decide the Revision No.1512 of 2025, Computerized No.202514000001512 expeditiously.

3. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

4. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of ten months but without granting unnecessary adjournment unless there is no legal impediment.

March 19, 2026

Pramod Tripathi

(Prakash Padia,J.)